

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:167
ANSWERED ON:09.07.2014
BOGUS SC ST OBC CANDIDATES
Khaire Shri Chandrakant Bhaurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has issued any instruction to protect the rights of genuine SC/ST/OBC candidates for selection in various Government jobs as against those who get appointment on the basis of false certificates;
- (b) if so, the details thereof; and
- (c) the details of bogus candidates from SC/ST/OBC identified/ detected during the last three years along with the action taken against them Department/ PSU/ agency-wise?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Instructions have been issued vide Department of Personnel & Training's O.M. No. 36011/16/80-Estt.(SCT) dated 27/02/1981 and O.M. No. 36011/3/2005-Estt.(Res.) dated 09/09/2005 that the caste status of a candidate claiming to belong to Scheduled Caste, Scheduled Tribe or Other Backward Class should be verified at the time of initial appointment as well as at the time of every important upturn of employee's career so that benefit of the reservation go only to the rightful claimants. Further instructions were issued vide O.M. No. 11012/7/91-Estt.(A) dated 19/05/1993 & O.M. No. 36011/1/2012-Estt.(Res.) dated 10/01/2013 that if it is established that a candidate who secured employment on the basis of a fake/ bogus certificate, he should not be retained in service.

(c): Information about fake/ bogus caste certificates is not centrally maintained. However, the Central Government had taken one time exercise to collect information about appointments secured on the basis of fake/false caste certificates in the year 2010. As per information received from various Ministries/Departments etc., 1832 appointments were allegedly secured on the basis of fake/false caste certificates. Disciplinary proceedings had been instituted in all the cases. It was reported that out of the above 1832 cases, 276 had resulted in suspension/removal etc., whereas 521 cases were entangled into litigations and in remaining 1035 cases disciplinary proceedings were initiated. A detailed statement containing information, Ministries /Departments/ PSU-wise is at Annexure.